

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A.No.1092/87 ... Date of decision 10.12.1992.

Lakhinder Singh ... Petitioner.

Versus

Union of India ... Respondent.

CORAM

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner. ... None.

For the Respondents. ... Shri P.P. Khurana, Counsel.

JUDGEMENT(ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman).

None appeared for the petitioner. Shri P.P. Khurana, counsel, appears for the respondents. As this is a very old matter, we consider it appropriate to peruse the records and dispose of the same on merits.

2. The petitioner has sought five prayers. Some of the prayers have already been granted in favour of the petitioner as is clear from the order made by the Tribunal on 11.2.1988 after perusing a copy of the order dated 5.1.1988 produced by the petitioner by which his seniority has been restored at Serial No.129-A in the seniority list dated 11.6.1986 and consequently his seniority has been restored in the seniority list dated 2.12.1986 at Serial No.149-A of Grade III of the Indian Economic Service. It is

further noted that the first three reliefs claimed by the petitioner thus stand fully met and that what remains for consideration is quashing of promotions already made vide office memo dt. 9.3.1987 produced as Annexure 'A'. There is none to tell us as to whether this relief has also since been granted. There cannot be any doubt that consequent upon the restoration of the seniority of the petitioner in the cadre of Grade III of the IES, his case for promotion to Grade II of the IES has to be considered in the light of the revised seniority and the relief flowing from the same granted to him. As steps have already been taken to accord seniority in the cadre of Grade III of the IES, it is reasonable to expect that the further steps would have been taken now. If no such steps have been taken and if the petitioner comes within the zone of consideration, the same has to be done within a reasonable period from the date of the receipt of a copy of the judgement. It is enough to dispose of this petition with this direction. No costs.

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(I.K. RASGOTRA)
MEMBER(A)

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Malimath

(V.S. MALIMATH)
CHAIRMAN